

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

O.A. 2024/95

This is the 11th day of Oct., 1996.

(9)

HON'BLE SHRI S.R. ADIGE, MEMBER(A)  
HON'BLE DR.A.VEDAVALLI, MEMBER(J).

S.K. Anand, (MES No.30213)  
S/o Late Shri S.D. Anand,  
R/o SFS Flat No.511, G.H.-13,  
(G-17 Area), Paschimpuri,  
New Delhi. .... Applicant.  
(By Advocate Shri K.L.Sharma)

Versus

1. Union of India through the  
Secretary to the Govt. of India,  
Ministry of Defence, South Block,  
New Delhi.
2. The Engineer-in-Chief,  
Army Headquarters,  
Kashmir House,  
DHQ Post Office,  
New Delhi-11.
3. Chief Engineer, Central Command,  
Lucknow-226002.
4. Chief Enginner,  
Lucknow Zone,  
Lucknow (U.P.).
5. Commander Works Engineers,  
112, Taj Road,  
Agra Cantt. .... Respondents.

(By Advocate Shri V.S.R.Krishna)

ORDER(Oral)

By Hon'ble Shri S.R. Adige, Member(A).

We have heard Shri K.L. Sharma,  
counsel for the applicant and Shri V.S.R.  
Krishna, counsel for the respondents.

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2. Both counsel agree that this OA may

be disposed of with a direction to the respondents to conclude the departmental enquiry as expeditiously as possible preferably within 6 months from the date of receipt of the copy of this order. We directl accordingly.

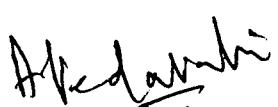
3. In this connection Shri Sharma has stated

that the applicant has since retired as D.C.B.E. E/M, Agra, and as the Head Office of Engineer-in-Chief, Army HQ. is located in Delhi, he prays that the venue for departmental enquiry may be shifted from Agra to Delhi. Shri V.S.R. Krishna however, states that charges related to the period when the applicant was working at Agra, and hence the venue is required to be kept at Agra.

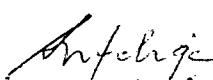
4. It will be open to the applicant to make

a representation in this regard to the respondents, for disposal by them in accordance with the extant rules and instructions.

5. This O.A. stands disposed of. No costs.

  
(Dr. A. Vedavalli)

Member (J)

  
(S.R. Adige)  
Member (A)

RB